

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.231- **CP/37(AHM)2021**
ITEM No.232- IA/69(AHM)2023
ITEM No.233- IA/72(AHM)2023
in
CP/37(AHM)2021

Proceedings under Section 241(1) & 242(4) of Co. Act, 2013

IN THE MATTER OF:

Sunandaben Patel

.....Applicant

V/s

Raymon Patel Gelatime Pvt Ltd & Ors

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Karl K. Shroff, Adv.a.w. Mr. Chirag Bhavsar
Adv. & Mr. Tanay Mandot, Adv.

For the Respondent

: Mr. U.K. Chaudhry, Sr. Adv. a.w. Mr. Arpit Singhvi, Adv.

ORDER

IA/69(AHM)2023

We have heard the counsel for the applicant and counsel for the respondent.

Learned counsel for the applicant seeks time to go through the judgment of the Hon'ble NCLAT rendered in the matter ***Avanti Metals Pvt. Ltd. Vs Alkesh Gupta (2024) ibclaw.in 42 NCLAT*** and to make further remaining submissions. Ld. Sr. Counsel for the Respondent also seeks liberty to rebut the same.

Meanwhile both the counsels to exchange the judgment with each other and may file their revised synopsis in advance.

Re-list all matters on- 11.07.2024 at 2:30 PM

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)